

**I/D.No.LL (B).154/80/261**  
**Dated Shillong, the 2<sup>nd</sup> February, 2018.**

**Political Department – I/D.,**

Enclosed, please find herewith 200 (Two hundred) copies of the Meghalaya Essential Services Maintenance (Amendment) Act, 2017 (Act No.14 of 2017) for information and necessary action.

  
**( L.A. Lyndem )**

Under Secretary to the Govt. of Meghalaya,  
Law (B) Department.

\_\_\_\_\_/\_\_\_\_/\_\_\_\_

**Memo No.LL (B).154/80/261 -A**

**Dated Shillong, the 2<sup>nd</sup> February, 2018.**

Copy to: -

1. The Commissioner & Secretary, Meghalaya Legislative Assembly with 5(five) copies of the above Act for information and necessary action.
2. Cabinet Affairs Department.
- ✓ 3. The Data Entry Operator, Law (A) Department for uploading the notification in the Law Department web site.

**By order etc.,**



Under Secretary to the Govt. of Meghalaya,  
Law (B) Department.

\_\_\_\_\_/\_\_\_\_/\_\_\_\_



सत्यमेव जयते

# The Gazette of Meghalaya

EXTRAORDINARY

PUBLISHED BY AUTHORITY

---

No. 311

Shillong, Thursday, December 28, 2017

7<sup>th</sup> Pausa, 1939 (S. E.)

---

## PART-IV

GOVERNMENT OF MEGHALAYA

LAW (B) DEPARTMENT

-----

NOTIFICATION

The 28<sup>th</sup> December, 2017.

**No.LL(B) 154/80/254.** - The Meghalaya Essential Services Maintenance (Amendment) Act, 2017 (Act No. 14 of 2017) is hereby published for general information.

**MEGHALAYA ACT NO. 14 OF 2017**

(As passed by the Meghalaya Legislative Assembly)

Received the assent of the Governor on the 21<sup>st</sup> December, 2017

Published in the Gazette of Meghalaya Extra-Ordinary issue dated 28<sup>th</sup> December, 2017.

**THE MEGHALAYA ESSENTIAL SERVICES MAINTENANCE (AMENDMENT)**

**ACT, 2017**

**An**

**Act**

to amend further the Meghalaya Essential Services Maintenance Act, 1980 (Meghalaya Act No. 23 of 1980).

Be it enacted by the Legislature of the State of Meghalaya in the Sixty eighth Year of the Republic of India as follows: -

**Short title and Commencement.** 1. (1) This Act may be called the Meghalaya Essential Services Maintenance (Amendment) Act, 2017.

(2) It shall come into force at once.

**Amendment of Section 2 of the Act No. 23 of 1980.** 2. In Section 2 of the Meghalaya Essential Services Maintenance Act, 1980 in subjection (1), -

after the existing sub-clause {vi} of clause (a), a new sub-clause (via) shall be inserted which is as follows:-

"(via) ground handling services at the airports falling under the jurisdiction of the State of Meghalaya".

**W. KHYLLEP,**

Secretary to the Government of Meghalaya,  
Law Department.